HIGH COURT OF SIKKIM GANGTOK

NOTIFICATION

62 /HCS/ confd!

Date: 5.3.2019

Guidelines for transfer of Judicial Officers

1. Transfer of Judicial Officers shall be affected by the Full Court keeping in mind the exigencies of administration of justice and public interest.

2. Usual tenure of posting of a Judicial Officer at a particular place shall be 3(three) years.

3. The Judicial Officer may be prematurely transferred or may be retained after expiry of 3 years at his place of posting due to exigencies of service or due to personal reasons for which he or she may submit representation. However, this would not be a vested right of a Judicial Officer.

4. The crucial date for calculation of period of posting will be 31st May of the relevant year. Transfer of Judicial Officer in the State shall be affected in the month of April/May. Judicial Officers seeking premature transfer or retention beyond the period of three years may submit representation latest by 31st of March of the year.

5. In the month of March, the Registry shall prepare a proposal and place the same before Full Court for approval. After approval of the Full Court the same shall be notified by the Registrar General. Once transfer order is issued the said transfer order shall not be modified except under exceptional circumstances.

6. For matters that have not been specifically provided herein the Chief Justice may issue further general or particular directions/clarifications as are necessary to give effect to the transfer policy having regard to public interest and administration of justice.

7. Earlier Guidelines for transfer of Judicial Officers issued wide Notification No.23/HCS dated 01.03.2012 stands repealed.

Some State

NEST

REGISTRAR GENERAL

By Order,

Memo No.: V(166) conjul H(S) 15856 - 15886 Dated: 5.3.2019 Copy to: -